

ITEM NO.24

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 657/2024

DR. K. A. PAUL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.229973/2024-GRANT OF INTERIM RELIEF and IA No.229972/2024-PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 229973/2024 - GRANT OF INTERIM RELIEF, IA No. 229972/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 08-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Permission to appear and argue in person is granted.
2. We are not inclined to entertain this writ petition. The writ petition is, accordingly, dismissed.
3. Pending application(s), if any, shall stand disposed of.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)